

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-III

ITEM No. 305
71/252(ND)/2024

IN THE MATTER OF:

AVERY REAL ESTATE PRIVATE LIMITED Petitioner/Applicant
Vs.
THE REGISTRAR OF COMPANIES NCT DELHI & Respondent
HARYANA

Order under Section 252 Companies Act, 2013

Order delivered on 03.06.2024

CORAM:

SH. BACHU VENKAT BALARAM DAS
HON'BLE MEMBER (JUDICIAL)

SH. ATUL CHATURVEDI
HON'BLE MEMBER (TECHNICAL)

HYBRID HEARING (PHYSICAL & VC)

PRESENT:

For the Applicant : Mr. Awnish Kumar, Adv.
For the IT Department : Mr Prashant Meharchandani, Sr. Adv., Mr. Akshat Singh, Mr. Utkarsh Kandpal, Adv.

ORDER

Ld. Counsel appears for the Applicant. Mr. S. Rajkumar, the RoC appearing in person seeks two weeks time to file report. Time granted.

Income Tax Department is directed to submit a report within two weeks.

In the meantime, the Applicant shall take steps to bring on record the Action Plan for the next five years.

List the matter **on 12.08.2024.**

-Sd-
(ATUL CHATURVEDI)
MEMBER (TECHNICAL)

-Sd-
(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)

Ajay